

**GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI**  
**(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)**  
**8<sup>TH</sup> LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI**

No. F. 5(352)/ Lit/LJ&LA/ 17/1331-42

Dated: 15/03/17


**OFFICE MEMORANDUM**

In compliance of the Cabinet Decision No. 2471 dated 08/03/2017, the fees payable to Additional Public Prosecutors in Hon'ble High Court of Delhi, as detailed in this Office Memorandum no. F. 5(293)/ LJ&LA/Lit/ 15/DySecy/Law/1200-1205 dated 03/12/2015, is further modified as under:

Nature of work	Existing remuneration / fees	Revised remuneration / fees
Fee payable	Fee payable to APP in Delhi High Court be Rs. 3000/- per case per day for effective hearing subject to maximum of 9000/- per day and maximum of Rs. 15000/- per case. Rs. 500/- per non effective hearing (subject to maximum of five hearings in a case).	Fee payable to Additional Public Prosecutors in Delhi High Court be Rs. 3000/- per case per day subject to maximum of Rs. 9000/- per day w.e.f. 03/12/2015, irrespective of the date of assignment of the case.
Drafting fees for Appeal / Revision (Criminal) *	Not mentioned in OM dated 03.12.2015	Rs. 3500/- per appeal/ revision .
Drafting of misc. Application/other petitions at par with interim motion, notices, leave application, arbitration, company matter and other land acquisition affidavits*	Not mentioned in OM dated 03.12.2015	Rs. 2000/- per case/per application (Maximum Rs. 10000/- per case)
Clerkage charges *	Not mentioned in OM dated 03.12.2015	10% of the fees subject to maximum of Rs. 5000/- per case.

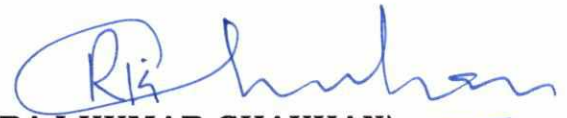
\* All drafting and clerkage charges will be paid by the concerned administrative department, i.e. concerned Police Station / Delhi Police.

This issues with the prior approval of Hon'ble Lt. Governor, Delhi.

  
(RAJ KUMAR CHAUHAN)  
SECRETARY (LAW, JUSTICE & LA) 15.3.17

Copy forwarded for information and necessary action to:-

1. The Secretary to the Lt. Governor, Govt. of NCT of Delhi, Raj Niwas, Delhi.
2. The Addl. Secretary to the Chief Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.
3. The Secretary to Deputy Chief Minister/Minister(Law), Delhi Secretariat, New Delhi.
4. The OSD to the Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.
5. The Registrar General, High Court of Delhi, New Delhi.
6. All Heads of Departments, Govt. of NCT of Delhi, New Delhi.
7. Commissioner, Delhi Police, Delhi Police Head Quarters, ITO, New Delhi.
8. Sr. Standing Counsel(Civil)/Standing Counsel(Civil)/Standing Counsel(Crl.), Delhi High Court, New Delhi.
9. All Additional Public Prosecutors, Delhi High Court through Standing Counsel (Criminal).
10. PS to Secretary(Law), Department of Law, Justice & LA, Delhi Secretariat, New Delhi.
11. DDO, Department of Law, Justice & LA, Delhi Secretariat, Delhi Secretariat, New Delhi.
12. Guard File.



**(RAJ KUMAR CHAUHAN)**

**SECRETARY (LAW, JUSTICE & LA)**

15.3.17